

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**12. C.P.060/00229/2014 &
M.A.060/01589/2014 IN
O.A. No.060/00738/2014**

(KRIPA SHANKAR SAROJ Vs. SANJAY KOTHARI)

21.05.2015

Present: Sh. Rohit Sharma, counsel for the petitioner.
Sh. K.P. Dhillon, counsel for the respondents.

1. Learned counsel for the respondents submits that as per Rule 18(3) of AIS (D&A) Rules, 1969 an appeal is to be filed before the State Government, which in turn would be forwarded by them to Central Government for its decision. However, the petitioner instead of filing the same to the State Government, has filed it directly to the Central Government. Since the Govt. of India was not having the complete record, therefore, there was delay in taking a decision. He further submits that now they have received the complete record from the State of Punjab hence, the matter will be decided shortly and requests for one months' time in this regard.
2. Considering the statement of learned counsel for the respondents, the respondents are granted one months' time to decide the appeal, which is not objected by the learned counsel for the petitioner.
3. In view of the above, we have no doubt in our mind that the respondents would decide the appeal of the petitioner as undertaken by them within time prayed, therefore, since there is no deliberate

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delay or wilful dis-obeyance on the part of the respondents, this CP is disposed of at this stage.

4. Notices issued are discharged.

**(UDAY KUMAR VARMA)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**